

	1	2	3	4	5
8.	Hyundai Motor Company Madras, Tamilnadu	Car (Accent) 2,00,000	100% Subsidiary	-	-
9.	Kamal, Sabre Motors Ltd., Jaipur with JD Automotive Designs, S.Africa and Sabre International Corpn. of USA (100% EOU) Sitapur, Jaipur, Rajasthan	Sports Car 720	49%		5% (Gross)
10.	Volvo AB, Sweden Not decided	Trucks	100% Subsidiary		
11.	Overseas Concept Auto Ltd. with M/s. Concept Industrial Management Ltd., UK, Rajpura, Patiala, Punjab	Sports Car/ Luxury Coaches 2200	37.47%	£ 2,00,000	Nil
12.	Hero Cycles Ltd., Ludhiana with BMW, Germany Dadri, Distt. Ghaziabad, U.P.	Cars 10,000	51%	DM 45 million	5%
13.	Mahindra and Mahindra Ltd. with Ford Motor Company of USA Nasik, Maharashtra	Cars 1,25,000	50%	-	5%
14.	Maini-Amerigon Car Company Pvt. Ltd. USA with M/s. Amerigon Incorporated USA and ASC Asian Equity Ltd., UK-Malur, Bangalore	Electric powered passenger car 6000	67%	US \$ 0.8 million	Nil

[Translation]

Open Cast Projects

4352. SHRI HANSRAJ AHIR : Will the Minister of COAL be pleased to state :

(a) whether pollution level has been increasing in Maharashtra due to open cast coal mines of Western Coalfield;

(b) if so, whether the Government propose to close down the open cast mines and start coal production from underground mines;

(c) the time by which this scheme is likely to be implemented; and

(d) if not, the steps proposed to be taken to control pollution?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) No, Sir. Pollution level has not increased in Maharashtra due to opencast mines of Western Coalfields Limited. All control measures are adopted as per Environmental Management Plan (EMP) in the mines. The

environmental monitoring reports revealed that all the parameters of air, water and noise in the mines are found within the prescribed limits of Central Pollution Control Board.

(b) to (d). Does not arise, in view of reply above.

[English]

Sodhani Committee

4353. SHRI SANAT MEHTA : Will the Minister of FINANCE be pleased to state :

(a) whether the NRIs and OCBs are permitted to have holding not more than one per cent of the paid up capital in any listed company;

(b) whether the Foreign Institutional Investors (FIIs) have been permitted to hold 10% of the paid up capital of any listed company from the earlier level of 5%.

(c) if so, the reasons for such discrimination against NRIs; and

(d) the recommendations of the Sodhani Committee in this respect and the time by which these recommendations are likely to be implemented?